

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 64/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Rotomac Exports Pvt. Ltd. Applicant

Versus

M/s. Daimler Chrysler India Pvt. ... Respondents
Ltd. & Anr.

Appearances : **Shri Jagdeep Anand, Advocate for the Applicant.**
 Shri M.S. Pandit, Advocate for Respondent No. 1.
 Shri Sanjay Pathak, Advocate for Respondent No. 2.

ORAL ORDER

18th November, 2010

Heard the learned counsel for the parties. The following issues are framed :

- (i) *Is the allegation of the unfair trade practice, as alleged, against the respondents established ?***
- (ii) *If the answer to the first Issue is in the affirmative, is the action against the public interests ?***

The applicant shall file its affidavit of evidence within a period of four weeks. If any documents are filed, admission/denial thereof shall take place on **4th January, 2011 at 2:00 P.M.** Thereafter the matter shall be listed in the last week of January, 2011 for fixing the date of cross-examination.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 47/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M.K. Gutpa

... Complainant

Versus

Jiwan Bima Rashtriya Sahkari
Awaz Samiti Ltd. & Ors.

... Respondents

Appearances : Shri C.M. Sharma, Advocate for the Complainant.

Proxy for Shri Vishal Vats, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

At the request made on behalf of the learned counsel for the respondent, the matter is adjourned.

List in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 122/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

.... Complainant

Versus

MRF Ltd. & Ors.

... Respondent

Appearances :

Shri C. Shanmugam, ADG for the DG.

Shri Aditya Narain, Advocate for Respondent No. 1.

**Shri Sudhir Vats, Advocate for Shri Sameer Mehlwal,
Advocate for Respondents Nos. 2, 3, 4, 5, 10, 15, 18,
19, 21, 24, 26, 29 and 33.**

**Ms. Kamakshi Mehlwal with Ms. Anita Sharma, Advocates
for Respondents Nos. 12, 14, 16, 17, 22, 23, 25 and 27.**

**Shri Vishal Arun with Shri Dinesh Kumar, Advocates for
Respondents Nos. 28, 30, 31, 32 and 34.**

ORAL ORDER

18th November, 2010

Heard the learned representative of the DG and the learned counsels appearing for the respondents. As appears from the Preliminary Investigation Report (PIR), manufacture of tyres in question has been discontinued since September, 2007. That being so, nothing survives in these proceedings. A prayer is made by the learned representative of the

DG that if in case there is a fresh production, DG may be given the liberty to move the appropriate Forum. Needless to say that if such an occasion

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arises, the appropriate Forum can take note of the grievance, if any.

These proceedings are accordingly closed.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 104/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

.... Complainant

Versus

**Greater Noida Industrial Development
Authority**

... Respondent

Appearances : Shri C. Shanmugam, ADG for the DG.

**Shri Aditya Narain, Advocate for Shri Ravinder Kumar,
Advocate for the Respondent.**

ORAL ORDER

18th November, 2010

At the request of the learned counsel for the respondent, the matter is
adjourned.

List the matter in the last week of January, 2011 for fixing the date of
hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 138/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

**Greater Noida Industrial Development
Authority**

... Respondent

Appearances : Shri C. Shanmugam, ADG for the DG.

**Shri Aditya Narain, Advocate for Shri Ravinder Kumar,
Advocate for the Respondent.**

ORAL ORDER

18th November, 2010

At the request of the learned counsel for the respondent, the matter is
adjourned.

List the matter in the last week of January, 2011 for fixing the date of
hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 23/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mr. Satish Chandra **... Applicant**

Versus

Ghaziabad Development Authority **... Respondent**

Appearances : **Shri Biswajit Singh, Advocate for the Applicant.**

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

18th November, 2010

Heard the learned counsel for the parties. Considering the limited nature of the controversy, the matter was taken up for final disposal with the consent of the learned counsels for the parties. The factual position is almost undisputed. The applicant applied for a house under the Higher Purchase Payment Plan in the Vaishali Apartments Scheme – 547. It is the stand of the respondent that due to certain unavoidable difficulties, the project could not be taken to its logical end. The grievance of the applicant is that since he had deposited the money with the respondent, he is entitled to refund of

the amount with appropriate rate of interest. We had occasion to deal with similar matters earlier. Considering the views expressed in

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the earlier cases, we dispose of this compensation application with the following directions :

- (1) The money deposited by the applicant with the respondent authority shall be refunded within a period of three months from today along with interest @ 7.5% per annum from the date of payment till the refund.
- (2) The applicant shall produce proof of payments before the concerned official within a period of three weeks from today. Thereafter, the entitlement of the applicant shall be worked out and the payment shall be made as directed earlier.

While in some of the cases, we have granted interest at a higher rate, considering the period during which the amounts were deposited, we have fixed the interest @ 7.5% per annum.

The compensation application is accordingly disposed of.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 150/2008

C.A. 131/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sh. Deepak Verma

... Complainant/Applicant

Versus

M/s. Shourya Towers Pvt. Ltd. & Ors.

... Respondents

Appearances : **Shri Amrit Pal Singh, Advocate for the**
 Complainant/Applicant.

Shri Brajesh Jha, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Reply, if any, shall be filed within two weeks. It is made clear that no further adjournment shall be granted.

List the matter on **8th December, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 09/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sunil Kumar Aggarwal **... Applicant**

Versus

Hindustan Lever Ltd. **... Respondent**

Appearances : **Shri C.M. Sharma, Advocate for the Applicant.**

Shri Aditya Narain, Advocate for the Respondent.

ORAL ORDER

18th November, 2010

The matter is adjourned to **8th December, 2010**, at the request of the learned counsel for the applicant.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 04/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

V.P. Kardam

... Complainant

Versus

**Jiwan Bima Rashtriya Sahkari Awas
Samiti Ltd. & Ors.**

... Respondents

Appearances : Shri C.M. Sharma, Advocate for the Complainant.

**Proxy for Shri Vishal Vats, Advocate for the Respondent
No. 1.**

Shri Raj Kumar, Representative of Respondent No. 4.

Shri D.R. Bhatnagar, Advocate for Respondent No. 8.

ORAL ORDER

18th November, 2010

At the request made on behalf of the learned counsel for the respondent No. 1, the matter is adjourned.

List in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 73/2007

C.A. 14/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Krishna Marketing

.... Complainant/Applicant

Versus

Standard Combines Pvt. Ltd.
(Tractor Division) & Anr.

... Respondents

Appearances : **Shri Sudhir Sharma, Advocate for the Complainant/
Applicant.**

Shri Amrit Pal Singh, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Notice of Enquiry be issued to the respondents in terms of the earlier order dated 08.09.2010. Reply, if any, shall be filed within four weeks.

List the matter in the 3rd week of January, 2010 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 626/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Lt. Abhishek Kankan **.... Applicant**

Versus

Airforce Naval Housing Board **... Respondent**

Appearances : **Shri Pankaj, Advocate for Shri Yatish Mohan, Advocate for the Applicant.**

Shri R.K. Handoo, Advocate for the Respondent.

ORAL ORDER

18th November, 2010

At the request of the applicant, the matter is adjourned.

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 11/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

.... Complainant

Rajesh Babu

... Informant

- Versus -

Johnson & Johnson Ltd.

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

**Shri Vivek Sharma with Ms. Mamta Sharma, Advocate
for the Respondent.**

ORAL ORDER

18th November, 2010

It is stated by the counsel for the respondent that the order dated 23.07.2010 shall be complied with within three weeks from today.

The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 242/1998

C.A. 83/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ajay Seth

.... Complainant/Applicant

Versus

United Breweries Ltd.

... Respondent

Appearances : Shri S.K. Tewari, Advocate for the Complainant/Applicant.

Shri Vivek Sharma, Advocate for the Respondent.

ORAL ORDER

18th November, 2010

We have perused the affidavit dated 09.11.2010 wherein it has been stated that the document in question i.e. written report, could not be located on account of the long passage of time.

The matter shall be listed in the last week of January, 2011 for fixing the date for arguments.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 92/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

S.S. Distributors Pvt. Ltd.

.... Applicant

Versus

**Gujarat Co-operative Milk
Federation & Ors.**

... Respondents

Appearances : Shri C.M. Sharma, Advocate for the Applicant.

Shri Sudheer K. Pandey, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

List the matter in the last week of January, 2011 for fixing the date
of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 52/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Farsight Securities Ltd.

... Applicant

Versus

New India Assurance Co. Ltd.

... Respondent

Appearances : Ms. Preeti Gupta, Advocate for the Applicant.

Ms. Pankaj Bala Varma, Advocate for the Respondent.

ORAL ORDER

18th November, 2010

Learned counsel for the respondent states that she will file the requisite affidavit within two days. We are surprised that there has been total inaction on the part of the respondent to comply with the orders passed by this Forum. We take serious note of that. An application dated 16.08.2010 has been filed. No order need be passed on the same.

The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 23/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Amit Securities Ltd. Complainant

Versus

Daimler Chrysler India (P) Ltd. & Anr. ... Respondents

Appearances : None for the Complainant.

Shri M.S. Pandit, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

None appears for the complainant. The complaint petition is dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 89/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Murani Lal **... Applicant**

Versus

Mangulbhai Industries Ltd. **... Respondent**

Appearances : **Shri C.M. Sharma, Advocate for the Applicant.**

Shri Mayank Mishra, Advocate for the Respondent.

ORAL ORDER

18th November, 2010

It is stated by the learned counsel for the respondent that the respondent does not propose to cross-examine A.W. 1. It is also stated that the respondent shall not file any affidavit of evidence and shall also not file any documents.

List the matter in the last week of January, 2011 for fixing the date for arguments.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 133/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Abin C. Joseph

.... Applicant

Versus

Shekhar Medical Foundation Research
Institute & Ors.

... Respondents

Appearances : Dr. M.P. Raju, Advocate for the Applicant.

Shri Amit Trikha, Advocate for Respondents Nos. 1 to 6.

ORAL ORDER

18th November, 2010

R.W. 1, Shri Padmanabhan, is present for cross-examination. The basic issues involved are as to whether there was any deficiency in service or whether there was any unfair trade practice. If there is deficiency of service, this Forum is not the right Forum for adjudicating that issue. Therefore, the broader issue to be considered is whether the educational institution in question can be said to carry on a trade. Similar matters have been fixed for adjudication on this issue.

The matter shall be listed in the second week of February, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]

Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 80/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

Inter Globe Aviation Ltd.

... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

**Shri Rajeev K. Virmani, Senior Advocate with Shri Amitabh
Kumar and Ms. Poonam Verma, Advocates for the
Respondent.**

ORAL ORDER

18th November, 2010

The matter shall be listed in the last week of January, 2011 for fixing the date of hearing. It is to be noted that on the last date of hearing, the witness of the DG was present.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 128/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

D.K. Mehta

... Complainant

Versus

Biochem Pharmaceuticals Industries Limited

... Respondent

Appearances : None for the Complainant.

ORAL ORDER

18th November, 2010

None appears for the complainant. Similar was the position on 30.08.2010 and on 01.11.2010. Therefore, these proceedings are dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 09/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. MilkFood Ltd.

... Applicant

Versus

Evergreen Shipping Agency India
Pvt. Ltd. & Ors.

... Respondents

Appearances : Shri C.M. Sharma, Advocate for the Applicant.

Shri Manoj Khanna, Advocate for Respondent No. 1.

ORAL ORDER

18th November, 2010

The affidavit of evidence shall be filed by Monday i.e. 22.11.2010. If any documents are filed, admission/denial thereof shall take place on **9th December, 2010 at 2:00 P.M.** The matter shall be listed in the last week of January, 2011 for fixing the date for cross-examination.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 63/2008 IN
RTPE 37/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Santosh Kumar Agarwal **.... Complainant**

Versus

M/s. Purearth Infrastructure Ltd. & Anr. **... Respondents**

Appearances : **Shri Jeevan Prakash, Advocate for the Complainant.**

Ms. Divya Jain, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Reply to the I.A. filed by the complainant shall be filed within three weeks. In the meantime, without prejudice to the claims involved, no further action in terms of the letter dated 20.10.2010 shall be taken in view of the order dated 21.07.2009.

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 64/2008 IN
RTPE 38/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Manoj Kr. Jain **.... Complainant**

Versus

M/s. Purearth Infrastructure Ltd. & Anr. **... Respondents**

Appearances : **Shri Jeevan Prakash, Advocate for the Complainant.**

Ms. Divya Jain, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Reply to the I.A. filed by the complainant shall be filed within three weeks. In the meantime, without prejudice to the claims involved, no further action in terms of the letter dated 20.10.2010 shall be taken in view of the order dated 21.07.2009.

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 65/2008 IN
RTPE 39/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Tripathi Durobuild Pvt. Ltd. Complainant

Versus

M/s. Purearth Infrastructure Ltd. & Anr. ... Respondents

Appearances : Shri Jeevan Prakash, Advocate for the Complainant.

Ms. Divya Jain, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Reply to the I.A. filed by the complainant shall be filed within three weeks. In the meantime, without prejudice to the claims involved, no further action in terms of the letter dated 20.10.2010 shall be taken in view of the order dated 21.07.2009.

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 66/2008 IN
RTPE 40/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. S.L.G. Estate Pvt. Ltd. Complainant

Versus

M/s. Purearth Infrastructure Ltd. & Anr. ... Respondents

Appearances : Shri Jeevan Prakash, Advocate for the Complainant.

Ms. Divya Jain, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Reply to the I.A. filed by the complainant shall be filed within three weeks. In the meantime, without prejudice to the claims involved, no further action in terms of the letter dated 20.10.2010 shall be taken in view of the order dated 21.07.2009.

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 67/2008 IN
RTPE 41/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Jai Kishan Singhal **.... Complainant**

Versus

M/s. Purearth Infrastructure Ltd. & Anr. **... Respondents**

Appearances : **Shri Jeevan Prakash, Advocate for the Complainant.**

Ms. Divya Jain, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Reply to the I.A. filed by the complainant shall be filed within three weeks. In the meantime, without prejudice to the claims involved, no further action in terms of the letter dated 20.10.2010 shall be taken in view of the order dated 21.07.2009.

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

**[Pravin Tripathi]
Member**

**COMPETITION APPELLATE TRIBUNAL
NEW DELHI**

**I.A. No. 68/2008 IN
RTPE 42/2008**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

In the matter of :

M/s. Zee Footwears Pvt. Ltd. Complainant

Versus

M/s. Purearth Infrastructure Ltd. & Anr. ... Respondents

Appearances : Shri Jeevan Prakash, Advocate for the Complainant.

Ms. Divya Jain, Advocate for the Respondents.

ORAL ORDER

18th November, 2010

Reply to the I.A. filed by the complainant shall be filed within three weeks. In the meantime, without prejudice to the claims involved, no further action in terms of the letter dated 20.10.2010 shall be taken in view of the order dated 21.07.2009.

List the matter in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 78/2004

18.11.2010

IN THE MATTER OF

M/S. DEEP COLOUR LAB

VERSUS

M/S. KODAK INDIA LTD.

APPEARANCES : Shri Jeevan Prakash, advocate for the applicant.

Ms. Rajeshwari Shukla, advocate for the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the applicant admitted the documents at page No. 6 and 7 of the list of documents dated 07.09.2009. Denied the documents at serial Nos. 1, 3, 5 and 12. Receipt alone of the documents at serial No. 8, 9 and 11 is admitted and their contents are denied. Receipt of

the documents at srl. nos. 2 and 4 is admitted. Only signature of the applicant at page No. 10 is admitted.

The learned counsel for the applicant has informed the respondent that he may not be able to attend to the proceedings on 03.12.2010 because of some personal engagement.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 03.12.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 20/2004

18.11.2010

IN THE MATTER OF

MADHU BHUSHAN KALIA

VERSUS

GULF AIR

APPEARANCES : Shri Jeevan Prakash, proxy for Shri C.M. Sharma, advocate for the applicnat.

None for the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned proxy counsel for the applicant states that the respondent has not provided them with the affidavit of evidence and the

documents relied upon by them. The admission/denial has not taken place as the respondent is not represented today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 03.12.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 40/2006

18.11.2010

IN THE MATTER OF

M/S. WHEELS INDIA

VERSUS

M/S. MELLON ENGINEERS PVT.

APPEARANCES : Shri V.K. Singh, advocate along with Sh. Anand Mani, representative of the applicant.

None for the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the applicant states that the respondent has not provided them with the affidavit. The admission/denial has not taken place as the respondent is not represented.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 07.12.2010.

(V. Sreenivas)
Deputy Director (E)